

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 30454/2022

(Arising out of impugned final judgment and order dated 14-03-2022 in CRLA No. 5753/2010 passed by the High Court Of Judicature At Allahabad)

AMRISH KUMAR @ GUDDU

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.173616/2023-CONDONATION OF DELAY IN FILING and IA No.173620/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.173622/2023-EXEMPTION FROM FILING O.T. and IA No.173619/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter after two weeks to enable the
learned counsel for the petitioner to make alternate
arrangement for appearance.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR